

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1994**

TO BE ANSWERED ON THE 5TH AUGUST, 2026/ SRAVANA 14, 1948 (SAKA)

CYBER FRAUD ON WOMEN AND SENIOR CITIZENS

1994 SMT. SAGARIKA GHOSE:

Will the Minister of Home Affairs be pleased to state:

Whether the national cyber crime reporting portal has assessed the proportion of cyber fraud victims who are senior citizens and women, and the quantum of losses suffered by these categories?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI BANDI SANJAY KUMAR)

‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India. Accordingly, the States and Union Territories (UTs) are primarily responsible for the prevention, detection, investigation, and prosecution of cybercrime. The Central Government, through the Ministry of Home Affairs (MHA), supplements the efforts of States and UTs by providing policy guidance, technological support, capacity-building assistance, and financial resources to strengthen cybercrime management and enforcement capabilities.

The ‘National Cyber Crime Reporting Portal’ (NCRP) (<https://cybercrime.gov.in>) has been launched, as a part of the I4C, to enable

public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children.

The 'Citizen Financial Cyber Fraud Reporting and Management System' (CFCFRMS), under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. As per the available information on the NCRP, the details of financial fraud complaints during the year 2025 is as follows:

Senior Citizen Data*		Women Data*	
Number of Complaints (Senior Citizens)	Amount Reported by Senior Citizens (in Crore)	Number of Complaints (Women)	Amount Reported by Women (in Crore)
103488	4005.12	463114	3764.51

*Data is dynamic in nature.
